Central Administrative Tribunal, Principal Bench

Contempt Petition No. 419/2001 Original Application No. 1697 of 1996

New Delhi, this the 4th day of December, 2001

Hon'ble Mr. Justice Ashok Agarwal, Chairman Hon'ble Mr. S. A. T. Rizvi, Member (A)

Shri Yad Ram

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....Petitioner

(By Advocate: Shri B.S. Mainee)

Versus

- 1. Shri S.Dashrathi General Manager Northern Railway Baroda House New Delhi
- 2. Shri S.R.Ujalayan
 Chief Administrative Officer (Const.)
 Northern Railway
 Kashmeri Gate
 Delhi
- 3. Shri M.Gaon
 Divisional Railway Manager
 Northern Railway
 Allahabad
- 4. Shri S.K.Virdi
 Dy.Chief Electrical Engineer
 Northern Railway
 Aligarh.

....Respondents

(By Advocate: Shri B.S. Jain)

ORDER (ORAL)

By Justice Ashok Agarwal, Chairman

Though various contentions have been sought to raised by the learned counsel appearing for the contending parties, we do not propose to go into the same as the order which has been made the basis of the present Contempt Petition has been duly complied with by an order passed on 25.9.2001 whereby the services of the applicant Bhoopal Singh have been S/o Shri Yad Ram, Shri regularised as MC Clerk from the date of his initial Construction Organization. No in the appointment grievance, therefore, can now survive and hence the

Nil

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present Contempt Petition is disposed of and notices issued are discharged. It goes without saying that applicant, in terms of the aforesaid order of regularisation, will be entitled to the consequential benefits as has been provided in the said order. No order as to costs.

SAK Teller

(S.A.T. Rizvi) Member(A)

(Ashok Agarwal

Chairman

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